

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00392/2019

DATED THIS THE 16th DAY OF FEBRUARY 2021

**CORAM:**

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA MEMBER (A)

Narayana Murthy,  
S/o Sri Murugesan,  
Aged about 55 years,  
Upper Division Clerk,  
National Tuberculosis Institute,  
Avalon, No.8 Bellary Road,  
Bangalore – 560 003.

Residing at  
No.005, Kirthana Enclave,  
4<sup>th</sup> Cross, Mune Kolal  
Marathahalli,  
Bangalore – 560 037.

.....Applicant

(By Advocate Shri K. Sreeram)

Vs.

1.The Union of India,  
Rep. by its Secretary Govt.. Of India,  
Ministry of Health and  
Family Welfare services,  
Nirman Bhavan,  
New Delhi – 110 011.

2.The Director,  
National Tuberculosis Institute,  
'AVALON' No. 8, Bellary Road,  
Bangalore – 560 003.

....Respondents

(By Shri VN.Holla, Senior Panel Counsel)

ORDER (ORAL)

Per: SURESH KUMAR MONGA, MEMBER (J):

At the very outset Shri K. Sreeram, learned Counsel for the applicant submitted that before filing the present Original Application, a representation was moved by the applicant on 21.3.2019 on which no decision has been taken by the respondents until now. Learned Counsel further submitted that the applicant will be satisfied, if a direction is issued to respondent No.2 to decide his pending representation.

2. Keeping in view the aforesaid limited prayer made by learned Counsel for the applicant, we deem it appropriate to dispose of the original application without entering into the merits of the case.

3. Accordingly, the original application is disposed of with a direction to the Director, National Tuberculosis Institute, Bangalore to decide the applicant's pending representation dated 21.3.2019 and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of one month from the date of receipt of a certified copy of this order.

4. So long as the applicant's representation remains pending, the interim order as granted by this Tribunal on 25.3.2019 shall continue.

5. There shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)  
MEMBER (A)

bk

(SURESH KUMAR MONGA)  
MEMBER (J)